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Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)

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New Delhi, the 2nd July, 1969.

NOTIFICATION  
Income-tax

No.46 (F.No.16/114/69-ITCC) : In exercise of the powers conferred by rule 4 of the Income-tax (Certificates Proceedings) Rules, 1962 the Central Government hereby appoints the Commissioner of Income-tax, Lucknow and the Commissioner of Income-tax, Kanpur as Tax Recovery Commissioners.

2. This Notification which supersedes Notification No.16 dated 26th March, 1968 shall come into force with immediate effect.

*R.D. Saxena*  
( R.D. Saxena )  
Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.46 (F.No.16/114/69-ITCC)

Copy forwarded to:

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Chief Secretary, Govt. of U.P. Lucknow.
4. The Accountant General, U.P. Lucknow.
5. The Comptroller & Auditor General of India (20 spare copies).
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*R.D. Saxena*  
Deputy Secretary to the Government of India

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